

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1273 of 2019

IN THE MATTER OF:

Sh. Bijay Pratap Singh

...Appellant

Vs.

Unimax International & Anr.

...Respondents

Present: For Appellant: - present but not marked attendance.

For Respondents: - Ms. Srishti Badhwar, Advocate for Resolution Professional.

Mr. Geetesh Meena, Advocate for Unimax International.

O R D E R

02.01.2020— Ms. Srishti Badhwar, Advocate has already appeared on behalf of the 2nd Respondent- 'Resolution Professional' of 'M/s. Soho Infrastructure Private Limited'. Mr. Geetesh Meena, Advocate has already appeared on behalf of 1st Respondent.

Learned counsel for the 1st Respondent may file short Affidavit by 6th January, 2020.

Post the appeal 'for orders' on 10th January, 2020. The appeal may be disposed of on the next date.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/G